

SHORT NOTICE QUESTION

**Fifth Steel Plant**

SNQ. 2. **Shri Sivamurthi Swamy:**  
Will the Minister of Steel and Mines be pleased to state:

(a) whether the American and British experts have submitted their report in full for the location of the 5th Steel Plant in the South;

(b) if so, the nature of the report and the names of the two places considered suitable for the location thereof;

(c) whether any protest from the State Cabinet of Mysore to resign has been received by the Central Government in case the 5th steel plant is not located in Hospet in Mysore State; and

(d) if so, the grounds on which the Expert Committee have disagreed with the proposal?

**The Minister of Steel and Mines (Shri Sanjiva Reddy):** (a) Yes, Sir.

(b) The Report recommends the sites at Visakhapatnam and Hospet as the most suitable out of the six sites; but of these two, the British and the American experts have definitely preferred Visakhapatnam.

(c) No, Sir.

(d) The reasons given by the Experts for preferring Visakhapatnam are as follows:

(i) During the last 15 years, the greatest development of integrated steel works has been on deep water, throughout the world.

(ii) The steel industry in these countries has recognised and appreciated the increasing importance of the flexibility of deep water locations. A deep water location will give India, with the steel industry con-

centrated inland, the flexibility to import coals entirely or partially, other raw materials as and when necessary in the future and to export its products more easily and economically. A coastal plant would retain the flexibility to change to all or part imported coking coal, thereby relieving the increasing demand on Indian coal mines, washeries and the railway system. A deep water location, therefore provides advantages with respect to obtaining financial support;

(iii) United States and European public and private financial sources are aware that the steel industry has demonstrated genuine preferences for deep water sites. A coastal plant having import-export capability presents a flexible package for presentation to financial sources because it offers alternatives which can demonstrate that the venture will be successful even under changing conditions.

(iv) A coastal plant could much more surely be completed on a close time schedule by obviating the need to transport heavy and bulky equipment inland;

(v) There will be rupee savings in inland transportation costs by virtue of a shorter haulage and less capital outlay to reinforce and modify bridges.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

(i) FLIGHT OF AN UNIDENTIFIED AIRCRAFT OVER THE WEST COAST OF MAHARASHTRA

**Shri Hem Barua (Gauhati):** I call the attention of the Minister of Civil

[ **Shri Hem Barua** ]

Aviation to a matter of urgent public importance and I request that he may make a statement thereon.

An unidentified aircraft flying over the West Coast of Maharashtra on the 16th August, 1965.

**The Minister of Transport (Shri Raj Bahadur):** A report was received in the Flight Information Centre, Bombay on 17th August 1965, at 20.00 hours IST, from the Police authorities at Ratnagiri that one aeroplane of sky blue colour flew North South on 17th August 1965 at 06.25 hours IST at a height of 50' to 60' from the ground proceeding towards Murud. No nationality marks or numbers were reported by the Head Constable. The report was duly investigated by the Civil Aviation authorities at Bombay who have advised that no known civil or military aircraft operated in the area concerned on 17th August 1965; it has further been confirmed that no unidentified aircraft was noticed on the Aerodrome Surveillance Radar. No information was available in the Flight Information records regarding such a flight in the area at the time as reported. Signals were sent to adjacent Flight Information Centres and enquiries were made from nearby aerodromes at Mangalore, Goa, Poona, Ahmedabad, Jamnagar and Baroda, but they could furnish no information about the flight. The incident was brought to the notice of Immigration, Customs, Health and Police authorities. According to the C.I.D. authorities of the State, the plane did not land in Maharashtra State.

**Shri Hem Barua:** Before putting the question, may I make a submission, Sir?

As a matter of fact, this calling attention motion should have been attended to by the Home Minister and not by the Civil Aviation Minister.

**Mr. Speaker:** The hon. Member can put the question.

**Shri Hem Barua:** In view of the fact that there has been a series of inci-

dents of foreign aircraft intruding into our country from Murud to Bhubaneswar, presumably on missions of smuggling, may I know what steps Government have taken to secure our country against these international smugglers and gangsters?

**Shri Raj Bahadur:** I think the question comes within the purview of security. So far as civil aviation and aerodromes are concerned, the essential function is to assist flying aircraft in navigation and to that extent our airports are equipped, but the entire sea-coast is not covered by a radar system controlled by the Civil Aviation authorities.

**Shri Hem Barua:** He has admitted that the entire sea coast is not covered by radar system and has pleaded his inability rather to fix the responsibility. That is what I say: this matter should be attended to by the Home Minister because it involves security of the country. The Home Minister has the job to tell us about this flight and what steps he has taken to see that such accidents do not recur. These incidents have occurred from Murud to Bhubaneswar several times. The Home Minister is present here.

**Mr. Speaker:** The Minister had no notice. I do not think he will be prepared with the answer at this moment.

**Shri Ranga (Chittoor):** From the Minister's answer I got the impression that it should have been more properly answered by the Home Minister than by him. They should have been able to consult each other.

**Mr. Speaker:** He does not say that. So far as his Department is concerned, there has been no sign of such a craft having come over here. There may be a possibility that there may be something which the Department of Civil Aviation may not cover, or which may not come within the purview of the Department of Civil Aviation. That is what we can infer from the statement.

**Shri Hem Barua:** But my original notice had been addressed to the Home Minister, as far as I remember, but my memory might fail . . .

**Mr. Speaker:** His memory does not fail. I gave him this credit that he has got a very strong memory. This was sent to the Home Ministry, but probably it was an internal arrangement between the Home Ministry and the Department of Civil Aviation that it was passed on to the other Department. But if it can be more suitably answered by the Home Minister, then we can ask the Home Minister to answer it on some other day.

**Shrimati Renu Chakravarty (Barackpore):** May I make a submission to you? In all such cases which concern more than one Minister, I would suggest that all the Ministers concerned should be present to answer the questions. For instance, there are certain questions which concern more than one Minister. Take, for instance, this particular issue. There are three sides to it; there is the aspect of internal security, then there is the question of security from external forces, and thirdly there is also the question of Civil Aviation. In such a case as this even if the Minister of Civil Aviation be asked to reply to it, it should be made clear that the Members will ask questions on all the three aspects including the security aspect on which they will ask questions of the Home Minister. So, all the three Ministers should be prepared to answer this.

**Shri Ranga:** Or one of them should answer for all the three.

**Mr. Speaker:** Would the Home Minister be prepared to answer it within a day or two, say, on Monday or Tuesday?

**Shrimati Renu Chakravarty** The Defence Minister also should be here.

**Mr. Speaker:** That question we can take up afterwards.

**The Minister of Home Affairs (Shri Nanda):** If there is any question relating to which I am called upon to answer, certainly I shall do that. But what exactly arises . . .

**Shri Hari Vishnu Kamath (Hoshangabad):** We could not hear what the Home Minister said.

**Mr. Speaker:** He has said that if there is something which is asked of him, he will be prepared to answer. That is what he is saying, but since he had no notice of it . . .

**Shri Hem Barua:** It was I who had given the notice, and the original notice was addressed to him.

**Mr. Speaker:** The hon. Member should realise that when the notice has been passed on to the other Ministry, the Home Minister would not be prepared with that information.

**Shri Ranga:** Why did the Home Ministry pass it on to the other Ministry? After all, we have got to be very particular about these things. Why did the Home Ministry send it on to the other Department without first satisfying themselves that they had no responsibility in the matter?

**Shri Hari Vishnu Kamath:** Who passed the buck? The Home Minister passed the buck, or who else did it?

**Mr. Speaker:** There is nothing to be excited about. It is such a small affair.

**Shri Surendranath Dwivedy (Kendrapara):** It is not a small affair.

**Mr. Speaker:** I have been asking the Home Minister to answer this within a day or two . . .

**Shri Surendranath Dwivedy:** We are naturally concerned about it. Even now he is avoiding it. The information that has been sought for by my hon. friend Shri Hem Barua is clearly one which comes within the responsibility of the Home Ministry. Even knowing that, he says that if there is anything for him to say then he would

[Shri Surendranath Dwivedy]

be able to say. I do not understand this. This question should have been accepted by him and he should have said that he would answer it on some other day.

**Mr. Speaker:** I am making those enquiries already.

**Shri H. N. Mukerjee** (Calcutta Central): I hope Government functions as one entity. Here is a question which has a definite focus on the security aspect, namely the appearance of an unidentified aircraft inside our country, and as my hon. friend has pointed out, from Murud to Bhubaneswar. This is a phenomenon which has happened over and over again. Obviously, it has a security angle, but the Minister in charge of security seems to shuffle off his responsibility by some kind of shuffling inside the Government apparatus and push it on to the Civil Aviation Minister who knows nothing about this aspect at all.

**Mr. Speaker:** Of course, I can agree that some security aspect also is involved in this, and, therefore, the Minister of Home Affairs also should have been prepared or posted with such information so that he might also be prepared to answer the questions. I do not know how the notice was passed on to the other Department, but it was received by us and addressed to the Home Minister first. Then, probably it was due to some internal arrangement in the Ministry that it was passed on to the Department of Civil Aviation. Otherwise, I do agree that the hon. Member had addressed it first to the Home Minister.

**Shri Nanda:** Taking the facts as they appeared to us, on the face of it, we thought that the Department of Civil Aviation would know what plane had been allowed and what plane had not been allowed and so on. I did not quite follow what my hon. friend opposite had said . . .

**Shri Hem Barua:** I am ready to repeat it.

**Shri Nanda:** I shall deal with any security aspect that arises.

**Mr. Speaker:** I would ask the Home Minister to look into it and be prepared to answer it on Monday or Tuesday.

**Shri Nanda:** Yes, I shall do so.

**Shri Hem Barua:** On a point of order?

**The Minister of Works and Housing (Shri Mehr Chand Khanna):** What is the point of order?

**Shri Hem Barua:** This notice was originally addressed to the Home Minister. He looked at it and then passed it on to the Civil Aviation Minister—he passed the baby on to the Civil Aviation Minister.

Now, this question directly involves certain security measures in the country. The Home Minister has failed in his primary objective of maintaining the security of this country against these inroads by foreign planes as he did not like to attend to it. I think it would be right for him to apologise to the House and to you. . .

**Mr. Speaker:** There is no question of that. Of course, underneath the implication of security is also involved. But apparently as the Home Minister has said, so far as the wording was concerned, he took it on the face of it and passed it on. Now he is prepared to answer it. I would request the hon. Home Minister. . . .

**Shri Hari Vishnu Kamath:** May I request you to ensure that on that day. . . .

**Mr. Speaker:** I am standing. Let me finish.

**Shri Hari Vishnu Kamath:** A few seconds ago, other Members did it.

**Mr. Speaker:** Who was that other Member?

**Shri Hari Vishnu Kamath:** I do not wish to name them. But I have seen them. Even the Home Minister stood up. . . .

**Shri Hem Barua:** As a matter of fact, the Defence Minister is also involved.

**Mr. Speaker:** Order, order. It is requested that the Defence Minister might also be here on that day.

**Shri C. K. Bhattacharyya (Raiganj):** Why not the External Affairs Minister also?

**Shri Raj Bahadur:** May I submit why I accepted this notice? The question was about an unidentified aircraft flying over the west coast of Maharashtra and in that is included the Santa Cruz airport, i.e. the Bombay Flight Information Centre, the Baroda Flying Information Centre etc. It also includes other Flight Information Centres. Therefore, I thought that was one reason why it could be accepted.

**Mr. Speaker:** That is all right. But there is always that shadow of the landing at Murud.

**Shri Hem Barua:** Bhubaneswar also.

**Mr. Speaker:** That is the difficulty. Because previously landings have taken place, therefore, they are naturally concerned about the matter.

**Shri Hari Vishnu Kamath:** May I seek a clarification?

**Mr. Speaker:** Let it be on Monday or Tuesday, as might be convenient to him.

**Shri Nanda:** Tuesday.

**Shri Hari Vishnu Kamath:** May the House take it that on that day both the Home Minister and the Civil Aviation Minister will be present in the House, because the question pertains to both?

**Shri Hem Barua:** Defence Minister also.

**Mr. Speaker:** I have said it. Where was clarification needed?

**Shri Hari Vishnu Kamath:** What have you said, Sir?

**Mr. Speaker:** I have said that these three Ministers would be here.

**Shri Hari Vishnu Kamath:** I am sorry I did not hear you.

12.13 hrs.

QUESTIONS OF PRIVILEGE—contd.

SEIZURE BY INDORE POLICE OF PETITIONS  
ADDRESSED TO LOK SABHA—Contd.

**Mr. Speaker:** The other day in connection with a question of privilege, the Home Minister wanted to place some facts before the House.

**The Minister of Home Affairs (Shri Nanda):** On the 24th August 1965, Shri Homi Daji moved a motion of breach of privilege alleging that while arresting one Santosh Kharade, a sub-inspector of police attached to the Sarafa Police Station, Indore City, seized two forms of petition addressed to the Lok Sabha demanding the release of the students and reopening of the colleges at Indore. Shri Daji also alleged that the sub-inspector took this action in spite of being informed that these forms were to be submitted to the Lok Sabha through the Member of Parliament for Indore, with a view to preventing Shri Kharade from collecting signatures and to terrorise others against doing the same.

I have since ascertained the facts through the district authorities. It would appear that one Santosh, son of Basant Kharade, was arrested under sec. 151 Cr. P.C. on the 15th August 1965 at about 8 P.M. While effecting the arrest, three documents